IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

O.A. NO: 535/87

199

XXXXXXXXX

DATE	OF	DECISION	23.9.92

P N Patil Petitioner

Mr. L M Nerlekar Advocate for the Petitioners

Versus

G.M. Central Rly. Respondent

Mr. P R Pai

CORAM:

The Hon'ble Mr. Justice S K Dhaon, Vice Chairman

The Hon'ble Mr. M Y Priolkar, Member (A)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not ?
- 3. Whethertheir Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

v.Z.

NO

C'Advocate for the Respondent(s)

mpm #

rk



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, "GULESTAN" BUILDING NO.6 PRESCOT ROAD, BOMBAY-1

OA No. 535/87

Purshottam Narayan Patil F/19 Shiv Darshan Central Railway Cooperative Housing Society; Nahur Village; Mulund (W); Bombay-80-

.. Applicant

V/s.

The General Manager Central Railway Bombay V.T.

.. Respondent

Coram: Hon.Shri Justice S K Dhaon, V.C. Hon.Shri M Y Priolkar, Member (A)

APPEARANCE:

Mr. D M Nerlekar Counsel for the applicant

Mr. P R Pai Counsel for the respondent

ORAL JUDGMENT:

DATED: 23.9.92

(Per: S K Dhaon, Vice Chairman)

The applicant is aggrieved by a selection held in March 1987. Obviously his name did not find place in the selection. It was stated at the Bar that thereafter a fresh selection took place and the applicant was selected and thereafter he was promoted.



- 2. Learned counsel for the applicant states that the applicant has not cared to give any further instructions in the matter.
- To us it appears that this application has become infructuous. Accordingly it is dismissed, but without any order as to costs.

(M Y Priolkar) Member(A) (S K Dhaon) Vice Chairman